

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.419

IA/1106/ND/2023, IA/929/ND/2023, IA/917/ND/2023,
IA/914/ND/2023, IA/791/ND/2023, IA/429/ND/2023,
IA/5879/ND/2022, IA/1162/ND/2021, IA/774/ND/2021,
IA/1878/ND/2023, IA/1818/ND/2023, IA/2770/ND/2023,
IA/4357/ND/2023, IA/4973/ND/2023, IA/1029/ND/2024 IN
IB/408/ND/2018

IN THE MATTER OF:

Worxpace Consulting Pvt Ltd	...	Applicant
Versus		
Ireo Fiveriver Pvt Ltd	...	Respondent

Under Section 9 (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Manish Kumar Shekhari,
Ms. Sanjana Srivastava, Advs.

(in IA 1818/2023, IA 1878/2023, IA 5879/2023, IA 917/2023, IA 929/2023)

For the R 13 : Mr. Anup Kumar D Sayare, Mr. Vivek Sharma, Advs.

For Monitoring Professional : Mr. Pulkit Deora, Mr. Harsh Gurbani, Advs.

For Applicant in IA 429/2023 : Mr. Parveen Kumar Aggarwal, Mr. Abhishek,

For the Applicant in IA No. 4357/23 & R-12 in IA 774/2021 : Mr. Saumyen
Das, Advocate

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **08.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)